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Title: Regarding alleged misuse of land by cement factories in Guntur District, Andhra Pradesh.

SHRI M. VENUGOPALA REDDY (NARASARAOPET): Thank you, Mr. Chairman, Sir, for giving me an opportunity to raise the issue relating to the people of my constituency.

I would like to draw the attention of the august House pertaining to the misuse of agriculture lands by Cement Factory Management in my Parliamentary constituency, Narasaraopet, Guntur District in Andhra Pradesh.

The Guntur District is endowed with mineral potentialities. In particular, lime stone mineral is having its reserves in Palnadu region of Guntur District. So far, a good number of cement factories are permitted to be established. The Managements are taking thousands of hectares of patta land for lease besides the Government land and the forest land. As a result, the land is becoming barren without producing either grass for livestock or cultivation by farmers. At the time of lease, the farmers were promised of bright future for them and employment for their children. They were also promised for development of their village by providing school buildings and hospitals etc. But in real practice, the promises made were thrown into dustbin and were not fulfilled.

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS, MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRI V. NARAYANASAMY): Mr. Chairman, Sir, his issue is only about airport. That is what he has given. Now he is talking about land.

SHRI M. VENUGOPALA REDDY : No, my issue is about acquisition of agricultural lands by cement factories in my constituency.

MR. CHAIRMAN : His issue is regarding misuse of land by cement factories. He is right to the point.

SHRI M. VENUGOPALA REDDY : In fact, many of the firms like M/s. Sanghi Cements Ltd. M/s. Ambuja Cements, M/s. Saraswathi Power with an acquisition of 10,000 hectares of agricultural land in my constituency, did not establish the cement factories, and the Department of Mines and Geology remains as a spectator.

In view of the foregoing situation, I would, therefore, request the hon. Minister of Mines and hon. Minister of Industry through you, Mr. Chairman, that all the lease cases be re-examined, the defaulters be identified and stringent action be taken against them by duly withdrawing the permission already granted besides handing over the land back to the farmers and without paying any compensation to those defaulting companies. I would urge the hon. Ministers to respond immediately and do the justice for the farming community. Thank you.

MR. CHAIRMAN: Narayanasamy *ji*, whether you can moot in some such way that the person who gives the best 'Zero point' should be given some recognition so that people may emulate him.

Lal Singh *ji*, I think you will get the prize.

श्री नारनभाई कछाड़िया : जीरो अॉवर का जवाब नहीं दिया।

सभापति महोदय : वह सरकार का काम है। When I was Speaker in Jharkhand, I constituted a Special Committee which used to call the officers and the Members were given information as to what action has been taken.